

Labour Conference which met in New Delhi on April 21 and 22, 1990 *inter-alia* recommended that the Trade Unions and the Industrial Disputes (Amendment) Bill be withdrawn. It further recommended the constitution of a bipartite committee to formulate specific proposals, as appropriate, for a legislation in this regard. Necessary action is being taken for the constitution of this committee.

#### Increase in the prices of edible oils

270. SHRI MURLIDHAR CHANDRAKANT BHANDARE:  
SHRI MAHENDRA PRASAD:  
SHRI SURESH PACHOURI:  
SHRI J. S. RAJU:  
SHRI V. GOPALSAMY:  
SHRI S. S. AHLUWALIA:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government's attention has been drawn to the ever rising prices of edible oils since February, 1990;

(b) if so, the details thereof;

(c) how the prices of groundnut oil, Gingelly oil and other oils and Vanaspati as in April 1990 compare with those in April 1989 alongwith the percentage of increases registered;

(d) the steps being taken to curb the rise in prices; and

(e) what are the extent of shortfalls in production of groundnut and mustard oils in the current season?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) and (b) Yes, Sir. There has been rising trend in prices of edible oils. The increase in the Wholesale Price Index (WPI) of edible oils during February, 90 to April, 90 (7.4.90) has been to the extent of 3.1%.

(c) The wholesale prices of groundnut oil, gingelly oil (sesame oil) and other oils including vanaspati as in April, 1990 compared to those in April, 1989 for the same period have been as under:—

	12-4-90	12-4-89	% change over the year
GNO (raw), Bombay . . . . .	26,200	19,900	31.7%
CSO (washed) Bombay . . . . .	22,100	19,100	15.7%
Sesame oil (raw) Bombay . . . . .	30,000	19,561	53.4%
Soyabean oil (Ref.) Bombay . . . . .	22,400	18,000	24.4%
Coconut oil (clean) Cochin . . . . .	23,700	24,550	(-) 03.5%
Mustard oil (Delhi) (Pakhi ghani) . . . . .	20,677	14,774.05	40.0%
Vanaspati (Delhi) . . . . .	432- 462	355- 371	21.69 to 24.52%

(d) Steps taken by the Government to check the prices are as under:—

(i) Monitoring of prices in respect of edible oils and vanaspati;

(ii) All State Govts./UT administration have been advised to intensify

surveillance on the availability and prices of edible oils and vanaspati;

(iii) Government has ordered lowering of stock limits of oils;

(iv) Dehoarding operation have been intensified; and

(v) Supplies of imported oil through PDS have been stepped up.

(e) The extent of shortfall in production of groundnut and mustard oils in the current season is estimated to be around 9 lakh MT.

12.00 Noon

### PAPERS LAID ON THE TABLE

**I. Report and Accounts (1988-89) of the National Seeds and Vegetable Oils Development Board and related papers.**

**II. Reports and Accounts (1981-82 to 1983-84) of the J&K Horticultural Produce Marketing and Processing Corporation Limited, Srinagar and related papers.**

**III. Report and Accounts (1980-81) of the Bihar State Agro-Industries Development Corporation Limited, Patna and related papers.**

**IV. Report and Accounts (1988-89) of the Punjab Agro Industries Corporation, Chandigarh and related papers.**

**V. Report and Accounts (1988-89) of the Himachal Pradesh Agro-Industries Corporation Limited, Shimla and related papers.**

**SHRI SUBRAMANIAN SWAMY** (Uttar Pradesh): I gave notice of breach of privilege against Doordarshan.

**MR. CHAIRMAN:** I will consider it. Now Papers to be Laid on the Table.

[The Deputy Chairman in the Chair]

कृषि मंत्रालय में कृषि और सहकारिता विभाग में राज्य मंत्री (श्री नितेश कुमार): महोदय, मैं श्री देवी लाल की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूँ : —

**I.** राष्ट्रीय तिलहन और वनस्पति तेल विकास बोर्ड अधिनियम, 1983 की

धारा 14(4) और 16(4) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) :—

(i) 1988-89 के वर्ष के लिए राष्ट्रीय तिलहन और वनस्पति तेल विकास बोर्ड का वार्षिक प्रतिवेदन और लेख, लेखाओं पर लेखा परीक्षकों के प्रतिवेदन सहित ।

(ii) बोर्ड के कार्यकरण की सरकार द्वारा समीक्षा (पुस्तकालय में रखी गई) ।

(i) और (ii) के लिए देखिए संख्या एल०टी०— 756/90)

(iii) कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) :—

(i) (क) 1981-82 के वर्ष के लिए जे० एंड० के० हाटिकल्चरल प्रोड्यूस मार्केटिंग एंड प्रोसेसिंग कारपोरेशन लिमिटेड, श्रीनगर का चौथा वार्षिक प्रतिवेदन और लेख, लेखाओं पर लेखा परीक्षकों के प्रतिवेदन और उस पर भारत के नियंत्रक महालेखा परीक्षक की टिप्पणियों सहित ।

(ख) कारपोरेशन के कार्यकरण की सरकार द्वारा समीक्षा ।

(ii) (क) 1982-83 के वर्ष के लिए जे० एंड० के० हाटिकल्चरल प्रोड्यूस मार्केटिंग एंड प्रोसेसिंग कारपोरेशन लिमिटेड, श्रीनगर का पांचवां वार्षिक प्रतिवेदन तथा लेख, लेखाओं पर लेखा-परीक्षकों के प्रतिवेदन और उस पर भारत के नियंत्रक महालेखा परीक्षक की टिप्पणियों सहित ।

(ख) कारपोरेशन के कार्यकरण की सरकार द्वारा समीक्षा ।

(iii) (क) 1983-84 के वर्ष के लिए जम्मू और कश्मीर हाटिकल्चरल प्रोड्यूस मार्केटिंग एंड प्रोसेसिंग कारपोरेशन लिमिटेड, श्रीनगर का छठा वार्षिक प्रतिवेदन और लेख, लेखाओं